



2026:AHC-LKO:6098-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**WRIT - C No. - 744 of 2026**

Pramod Kumar Singh And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Housing Urban  
Planning Sectt. Lko. And 2 Others

.....Respondent(s)

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| Counsel for Petitioner(s) | : Roopani Mishra, Vijay Kumar Verma |
| Counsel for Respondent(s) | : C.S.C., Ratnesh Chandra           |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard Shri Vijay Kumar Verma, learned counsel for the petitioners, learned Standing Counsel for State-respondent nos.1 and 2 and Shri Gaurav Tripathi, learned counsel appearing for respondent no.3- Lucknow Development Authority, whose Power is taken on record.
2. The petitioners herein seek disposal of revision claimed to have been filed by them under Section 41(3) of the U.P. Urban Planning and Development Act, 1973 challenging an order dated 12.09.2025 passed by the prescribed authority under Section 27(2) of the U.P. Urban Planning and Development Act, 1973.
3. Let the revision of the petitioners, if otherwise maintainable, be considered and disposed of by the revisional authority at the earliest, say within three months. If any interim relief application has been filed, which is otherwise maintainable, the same shall also be considered and disposed of, if possible, by the next date fixed in the revision or within ten days thereafter.
4. The petition is, accordingly, **disposed of**.

**(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)**

**January 28, 2026**

Amima